

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 133/TT/2017

Subject: Approval of transmission tariff from COD to 31.3.2019 for +/- 100 MVAR STATCOM at NP Kunta Pooling Station under "Transmission System for Ultra Mega Solar Park in Anantapur District, Andhra Pradesh - Part A (Phase-I)"

Date of Hearing: 18.1.2018

Coram: Shri A.S. Bakshi, Member
Shri A.K. Singhal, Member
Dr. M.K. Iyer, Member

Petitioner: Power Grid Corporation of India Limited

Respondents: Karnataka Power Transmission Corporation Ltd. and 16 others

Parties present: Shri S. S. Raju, PGCIL
Shri Mohd. Mohsin, PGCIL
Shri B. Dash, PGCIL
Shri V. P. Rastogi, PGCIL
Shri Rakesh Prasad, PGCIL
Shri Vivek Kumar Singh, PGCIL
Shri S. Vallinayagam, Advocate, TANGEDCO

Record of Proceedings

The representative of the petitioner submitted that the instant petition is filed for grant of transmission tariff for +/- 100 MVAR STATCOM at NP Kunta Pooling Station under "Transmission System for Ultra Mega Solar Park in Anantapur District, Andhra Pradesh - Part A (Phase-I).

2. Learned counsel for TANGEDCO submitted that it sought the reasons for advancing the commissioning of the STATCOM in Phase I when they were scheduled to be commissioned in Phase II, in its reply dated 28.7.2017. The petitioner has submitted that STATCOM was commissioned earlier due to technical necessity. But the petitioner was aware of the technical requirements of Phase I, II and III at the stage of conceiving the scheme and there was no change in the situation which warranted early commissioning of STATCOM. The explanation given by the petitioner is not satisfactory. The petitioner should be directed to clearly explain the reasons for advancing the commissioning of STATCOM.



3. In response, the representative of the petitioner submitted that STATCOM is required for maintaining the Grid Voltage and its commissioning was advanced to control the high voltage in Cuddapah and other places and due to contractual obligations.

4. The Commission observed that the issues raised by TANGEDCO have not been sufficiently dealt by the petitioner in its rejoinder. The Commission directed TANGEDCO to file a fresh affidavit giving the main issues where it needs the comments of the petitioner by 31.1.2018 and the petitioner to file a suitable rejoinder to it by 9.2.2018. The Commission also directed the parties to comply with the directions within the specified timeline and no extension of time will be allowed. The Commission further directed the petitioner to submit the following information on affidavit with a copy to the respondents by 9.2.2018:-

a. The reasons for installing STATCOM prior to commissioning of Phase-II as agreed in SCM.

b. Breakup of unit rates is not indicated for estimated cost as per Form 5. Revised Form-5 clearly indicating Original Estimate Rate, actual rate as per actual COD.

c. Form 5B, Form 50 and Form 9A for the tariff period 2009-14 separately for both the assets.

d. Revised Form 9 for 2009-14 period and Form 7 for 2014-19 tariff period by clearly mentioning the sub-clause of the regulation and justification for claiming capital cost beyond cut-off date.

5. The Commission further directed to list the matter on 6.3.2018.

By order of the Commission

sd/-
(T. Rout)
Chief (Legal)

